

NOTARY CELL

The administration of the Notaries Act, 1952 and the Notaries Rules, 1956 are within the purview of the Notary Cell. The Notary Cell deals with examination/scrutiny of the Memorials/applications received from different States/Union Territories in the country and processing of these memorials for appointment of Notaries. This Cell conducts inquiries into the allegations of professional or other misconduct on the part of the Notaries. The Notary Cell also renews certificates of practice of notaries, issues by the Central Government. For sufficient reasons, it also grants extension of area of practice to the notary public, on receipt of an application for the purpose.

2. About 2500 Notary Certificates have been renewed till 31.12.2014. About 358 Advocates/applicants have been appointed as Notaries during the period from January, 2014 till 31.12.2014. So far, 10950 Notaries have been appointed by the Central Government in various parts of the country.

3. During the period under Report, interview boards were constituted to conduct interview for the selection of Notary Public in the State/UTs of Delhi, Uttarakhand, Uttar Pradesh, Andhra Pradesh, Maharashtra, Tamilnadu, Puducherry. The results have been declared for the aforesaid states/UTs and the appointment letters to the selected candidates have also been issued.